COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 270 OF 2015

Dated: 19th January, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Renewable Energy Developers Association of Karnataka …Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. …Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ishaan Mukherjee for R.1

Mr. Chinmayee Chandra for R.2

ORDER

Admit. Issue notice. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.1 and Mr. Chinmayee Chandra takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 18.02.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 03.03.2016 after serving copy on the other side.

List the matter on ***08.03.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk